

FIR No.219/2019
PS Kamla Market
U/s 328/379/34 IPC
State Vs. Rajesh Kumar Meena

15/07/2021

File taken up today on the application for releasing the vehicle bearing registration No.UP-14-FT-1715 on superdari filed on behalf of applicant/ registered owner Rajesh Kumar Meena.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Mahesh Bhargava is present (through V.C.).
Sh. Shamsul Haque, Ld. Counsel for the applicant Rajesh Kumar Meena (through V.C.).

Ahlmad is absent.

IO/ SI Mahesh Bhargava seeks time for filing reply to the aforesaid application of the applicant. Heard. Request is allowed. Same be filed positively on or before the next date of hearing.

At the request of counsel for the applicant, the aforesaid application of the applicant be put up for consideration on **20/07/2021**. Date of 20/07/2021 is given at the specific request and convenience of counsel for the applicant.

IO/ SI Mahesh Bhargava is bound down for the next date of hearing i.e. **20/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)

CNR No.DLCT01-001840-2014
SC No.100/2021
FIR No.601/2014
PS Sarai Rohilla
U/s 302/34 IPC
State Vs. Veer Singh & Anr.

15/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Veer Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Nihit Dalmia, Ld. Counsel for the accused Veer Singh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that the accused is on interim bail as per the H.P.C. guidelines and in view of the same, the present bail application of the accused be taken up for consideration in the first week of August, 2021. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **09/08/2021**. Date of 09/08/2021 is given at the specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **09/08/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B IPC
State Vs. Mukesh @ Bhola**

15/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Mukesh @ Bhola for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Rajesh Kumar is present (through V.C.).
Sh. Rajesh Kaushik, Ld. Counsel for the accused Mukesh @ Bhola
(through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed.

Arguments heard on the aforesaid interim bail application of the accused
Mukesh @ Bhola.

Put up for clarifications if any/ orders on **17/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)**

**FIR No.140/2019
PS Daryaganj
U/s 302/147/149/34 IPC
State Vs. Mursaleen & Ors.**

15/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Nabeel for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Rajesh Kaushik, Ld. Counsel for the accused Nabeel (through V.C.).

Ahlmad is absent.

Judicial file and complete scanned copy of the file are not available with me.

Put up for clarifications if any/ orders on **17/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)**

FIR No.140/2019
PS Daryaganj
U/s 302/147/149/34 IPC
State Vs. Suwaleen

15/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Suwaleen for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Vikrant Chaudhary, Ld. Counsel for the accused Mursaleen (through V.C.).

Ahlmad is absent.

Judicial file and complete scanned copy of the file are not available with me.

Put up for clarifications if any/ orders on **17/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)

**FIR No.140/2019
PS Dargyaganj
U/s 302/147/149/34 IPC
State Vs. Mursaleen & Ors.**

15/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Mursaleen for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Vikrant Chaudhary, Ld. Counsel for the accused Mursaleen (through V.C.).

Ahlmad is absent.

Judicial file and complete scanned copy of the file are not available with me.

Put up for clarifications if any/ orders on **17/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)**

**FIR No.668/2014
PS N.D.R.S.
U/s 302 IPC
State Vs. Shakeel**

15/07/2021

File taken up today on the first bail application u/s. 439 Cr.P.C. of accused Shakeel for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inspector Ajit Kumar is present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Shakeel (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by Inspector Ajit Kumar.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on **23/07/2021.**

Inspector Ajit Singh is bound down for the next date of hearing i.e. **23/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)**

**FIR No.221/2015
PS Karol Bagh
U/s 395/411/120-B IPC
State Vs. Subroto Bera @ Bacchu**

15/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sundeshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that report regarding timely surrender of the accused filed by the concerned Jail Superintendent is not proper and appropriate report be called from the concerned Jail Superintendent.

The concerned Jail Superintendent is directed to file appropriate/ detailed report regarding date of interim bail of the accused, date on which the accused had to surrender and date on which the accused has surrendered on the next date of hearing.

Issue notice to the concerned Jail Superintendent to join the proceedings through V.C. for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 20/07/2021. Date of 20/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)**

FIR No.63/2015
PS Karol Bagh
U/s 395/411/120-B IPC
State Vs. Subroto Bera @ Bacchu

15/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sundeshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that report regarding timely surrender of the accused filed by the concerned Jail Superintendent is not proper and appropriate report be called from the concerned Jail Superintendent.

The concerned Jail Superintendent is directed to file appropriate/ detailed report regarding date of interim bail of the accused, date on which the accused had to surrender and date on which the accused has surrendered on the next date of hearing.

Issue notice to the concerned Jail Superintendent to join the proceedings through V.C. for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on 20/07/2021. Date of 20/07/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)

**FIR No.64/2020
PS B.H.D. Nagar
U/s 25 Arms Act
State Vs. Parveen @ Tona**

15/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Ahlmad is absent.

Reply stated to be received from the concerned Jail Superintendent.

Issue notice to the Jail Superintendent No.10, Central Jail, Rohini, Delhi to join the proceedings through V.C., for the next date of hearing.

Put up for clarifications/ consideration on the aforesaid report on

22/07/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(G)**

CNR No.DLCT01-004078-2015

SC No. 203/2021

FIR No. 74/2015

PS Crime Branch

State Vs. Rajesh @ Deepak @ Kanastar & Ors.

15/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **05/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
15/07/2021(A)